



2026:AHC:42740-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. WRIT PETITION No. - 3072 of 2026**

Smt Khushbu

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

---

|                           |   |                   |
|---------------------------|---|-------------------|
| Counsel for Petitioner(s) | : | Amit Kumar Shukla |
| Counsel for Respondent(s) | : | G.A.              |

---

**Court No. - 45**

**HON'BLE RAJIV GUPTA, J.**  
**HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.
2. At the very outset, learned A.G.A. has pointed out that in the instant case, investigation has already been concluded and the final report has also been submitted in favour of the accused persons.
3. Learned counsel for the petitioner could not dispute the aforesaid facts and states that he does not want to press this writ petition and seeks to withdraw it with liberty to approach the appropriate forum at appropriate stage.
4. In view of the statement made, this writ petition is dismissed as withdrawn with aforesaid liberty.

**February 25, 2026**  
Zafar

**(Achal Sachdev,J.) (Rajiv Gupta,J.)**